ITEM NO.50 Court 10 (Video Conferencing) SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No.528/2020 in SLP(Crl) No.7053/2013

(Arising out of impugned final judgment and order dated 20-01-2015 in SLP(Crl) No.7053/2013 passed by the Supreme Court Of India)

GALI JANARDHAN REDDY

Petitioner(s)

VERSUS

STATE OF ANDHRA PRADESH

Respondent(s)

(FOR ADMISSION and IA No.9291/2020-APPROPRIATE ORDERS/DIRECTIONS, IA No.9291/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 58737/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s).11949/2021 (II) (IA No.61628/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No.61630/2021 - EXEMPTION FROM FILING AFFIDAVIT)

Date: 13-08-2021 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VINEET SARAN HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. Ranjit Kumar, Adv. Mr. Mayank Jain, Adv. Mr. Parmatma Singh, AOR Mr. Madhur Jain, Adv.

For Respondent(s) Ms. Madhavi Divan, ASG

Mr. Sachin Sharma, Adv. Mr. Suvodeep Roy, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Madhavi Divan, learned ASG appearing for the respondent. List this matter for further arguments on 16.08.2021.

(ARJUN BISHT) (PRADEEP KUMAR) (ASHWANI THAKUR) (COURT MASTER (SH) (BRANCH OFFICER) AR-CUM-PS